

(a) the names and number of big industrial houses and film stars whose premises have been raided during the past three years to detect Income Tax and Excise Duty evasion and the number of raids conducted on them during this period;

(b) the total amount of arrears of Income Tax; and

(c) the number of big industrial houses and film stars out of them against whom prosecution cases have been launched and the number of cases out of them decided in favour of Government and of those decided in favour of tax evaders?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) to (c). Information is being collected and will be laid on the Table of the House.

[English]

**Show Cause Notice to Companies with Foreign Share Holdings**

2648. SHRI RAM BHAGAT PASWAN: Will the Minister of FINANCE be pleased to state:

(a) the names of companies with foreign shareholdings who have been issued show-cause notice for violation of FERA and evasion of Excise and Customs Duty for more than ten crores during the last two years; and

(b) whether Government propose to Indianise the foreign shares?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). Information is being collected and will be laid on the Table of the House.

**Increasing Tea Plantation in Orissa**

2649. DR. KRUPASINDHU BHOI: SHRI CHINTAMANI JENA:

Will the Minister of COMMERCE be pleased to state:

(a) the names of tea producing States and quantity of production in each of them;

(b) how many acres of land in Orissa has so far been brought under tea plantation;

(c) whether Government propose to take up tea plantation in some additional areas in Orissa; and

(d) the additional areas identified in Orissa to take up tea plantation in 1988-89?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI): (a) The quantity of tea produced during the year 1987 in different tea producing States of the country has been as under:—

<i>Name of State</i>	<i>Estimate of production (in Million kgs.)</i>
<b>Assam</b>	368.6
<b>West Bengal</b>	152.2
<b>Tamil Nadu</b>	85.5

<i>Name of State</i>	<i>Estimate of production (in Million kgs.)</i>
Kerala	56.1
Karnataka	4.3
Others including Tripura, Himachal Pradesh, Uttar Pradesh, Bihar, Manipur, Sikkim, Arunachal Pradesh, Nagaland and Orissa.	6.6
<b>TOTAL</b>	<b>673.3</b>

(b) to (d). So far 110 hectares of land in the Keonjhar District of Orissa has been brought under tea plantation. The Orissa Government is now actively considering the scope of bringing more area under tea in other districts of Orissa. About 2000 hectares in the Kalahandi district in Orissa has been identified for planting tea. During the year 1988-89 an additional area of 100 hectares is likely to be added to the already planted area of 110 hectares in the Keonjhar district of Orissa.

#### **Construction of Diamond Parks**

2650. DR. KRUPASINDHU BHOI: Will the Minister of COMMERCE be pleased to state:

(a) how many diamond parks are under construction at present;

(b) the location of those diamond parks; and

(c) the progress made in the construction of those Parks?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI): (a) to (c). A Public limited company, incorporating under Section 25 of the Indian Companies Act, known as Diamond and Gem Development Corporation is

engaged in the establishment of a diamond industrial park at Sachin near Surat in Gujarat.

#### **Steps to Curb the Use of Black Money**

2651. SHRI C. JANGA REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether all possible measures, legislative, administrative and institutional are being taken by Government from time to time to curb generation, growth and use of black money; and

(b) if so, what are the steps so taken to curb the use of black money in elections?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) Yes, Sir. Such measures have to be, and are being taken on a continuous basis.

(b) The intensification of searches and surveys; deeper scrutiny of cases of suspected tax fraud; imposition of penalty for concealment of income and wealth; and prosecution of tax evaders help in curbing generation of black money which, in turn, reduces the extent of black money for use for various purposes. Further section 13A of the Income-tax Act, which exempts certain in-